

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-48(PB)/2020

IN THE MATTER OF:

Mrs. Pallavi Gupta Thakur & Mr. Petitioner/Applicant
Padam Thakur & Ors.
v.
Jaipuria Buildcon Pvt Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC), 2016
(CIRP)

Order delivered on 08.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Not marked
For the Respondent :

ORDER

New IA-2518/2023

This is Progress Report and the same is taken on record subject to just exceptions. Registry is hereby directed to put this report before the Bench at the time of final disposal.

New IA-2518/2023 stands disposed of.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

08.05.2023
Lalit